

**SHRI PILOO MODY (Godhra) :**  
The information is missing.

**SHRI P. M. MEHTA (Bhivnagar) :**  
Kanpur is not the solitary instance. During the period of the last two years, they have unearthed in many States and especially the border States, illicit fire arms, ammunitions and bombs. There is a deep-rooted conspiracy and there is a net work of factories and the Government have failed to unearth this conspiracy and detect the culprits. It has endangered the internal security. Ammunitions, arms and bombs of foreign make have been found in many places. I would like to know from the hon. Minister whether the Government have found a link between any foreign country and the manufacture of these illicit fire arms and ammunitions. If so, I want to know the names of the countries.

Lastly, I want to know whether at Kanpur the bombs recovered are foreign made. I want to know as to what steps the Government proposes to take to investigate this deep-rooted conspiracy to manufacture fire-arms and bombs.

**SHRI UMA SHANKAR DIKSHIT :**  
I cannot give much to the information. I have already given. All I can say is this. With regard to marking and other things, the particulars of which the local commander has been able to assure himself show that these shells are not of foreign make. There is no question of manufacture. They were found in a godown with hundreds of gunny bags in the godown. The accused persons were found trying to put the shells in the gunny-bags etc. It is too early to go into further details at this stage, until more relevant information becomes available.

**SHRI NIHAR LASKAR (Karimganj) :**  
It is a serious matter and that is why we

have been drawing the attention of the Government to this matter. Large number of people are concerned with such incidents taking place in our country. It is not the job of the Police of Uttar Pradesh alone. I would specifically like to know whether the CBI will be deputed for investigation immediately.

**SHRI UMA SHANKAR DIKSHIT :**  
I have already answered that. A Deputy Inspector General has been deputed and he will help the local authorities up to a satisfactory stage and then if it is necessary we will take it up. As you know we have a large number of cases on our hands. If it is found necessary that we should take it up, we will be not hesitate to do so.

12.32 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):  
I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section(2) of section 3 of the All-India Services Act, 1951:—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1974, published in Notification No. G.S.R. 269 in Gazette of India dated the 16th March, 1974.
- (2) The Indian Police Service (Pay) Second Amendment Rules, 1974, published in Notification No. G.S.R. 270 in Gazette of India dated the 16th March, 1974.
- (3) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1974

published in Notification No. G.S.R. 271 in Gazette of India dated the 16th March, 1974.

- (4) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1974, published in Notification No. G.S.R. 272 in Gazette of India dated the 16th March, 1974.
- (5) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1974 published in Notification No. G.S.R. 273 in Gazette of India dated the 16th March, 1974.
- (6) The All India Services (Provident Fund) Amendment Rules, 1974, published in Notification No. G.S.R. 282 in Gazette of India dated the 23rd March, 1974.

[Placed in Library. See No. LT-6608/74]

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M B RANA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

- (1) S. O. 788(E) published in Gazette of India dated the 20th December, 1973 regarding management of the Mahalakshmi Mills Company Limited, Beawar (Rajasthan State)
- (2) S. O. 38(E) published in Gazette of India dated the 15th January, 1974 regarding management of the Hira Mills Limited, Ujjain.
- (3) S. O. 54(E) published in Gazette of India dated the 21st January,

7 LSS/74-7.

1974 regarding management of the New Bhopal Textile Mills Limited, Bhopal.

[Placed in Library. See No. Lt-6609/74].  
DEMANDS FOR GRANTS OF CENTRAL GOVERNMENT re P & T DEPARTMENT FOR 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF SHER SINGH) : On behalf of Shri Jagannath Pahadia, I beg to lay on the Table a copy of the Demands for Grants for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1974-75 (Hindi and English versions)

[Placed in Library See No LT-6610/74]

12 34 hrs

COMMITTEE ON SUBORDINATE LEGISLATION

TENTH REPORT

SHRI VIKRAM MAHAJAN (Kangra) : I beg to present the Tenth Report of the Committee on Subordinate Legislation on action taken by Government on outstanding recommendations of the Committee.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND EIGHTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I beg to present the Hundred and eighth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Ninety-second Report on the Audit Report (Defence Services) 1970-71.